CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 27, 2018 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

ONESOURCE TECHMEDIA LIMITED

Registered Office: 33/1, Wallajah Road, Chepauk Chennaj- 600002, Tamil Nadu, India. Tel: +9144 66882222; Email: info@ostindia.org; Website: www.ostml.com; CORPORATE INDENTIFICATION NUMBER: L72900TN2008PLC067982

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Mr. Jose Charles Martin ("Acquirer"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ("Takeover Regulations") in respect of the open offer ("Offer") for acquisition of up to 25.97.000 (Twenty Five Lacs Ninety Seven Thousand Only) fully paid-up equity shares of face value of Rs. 10

each ("Equity Shares"), representing 40% of the total Voting Share Capital of Onesource Techmedia Limited ("Target Company") on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer ("Voting Share Capital"), from the eligible shareholders of the Target Company for cash at a price of Rs. 14/- per equity share. The Detailed Public Statement ('DPS') with respect to the aforementioned Offer was published on February 27, 2018 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily), Mumbai Tarun Bharat (Marathi Daily) and Makkal Kural (Regional Daily where the Registered Office of the Target Company is situated).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR-2/OW/P/2018/10128/1 dated April 03, 2018. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was

Public Announcement (PA)

Publication of DPS in the newspapers

A) The revised schedule of activities pertaining to the Offer is set forth below: Activity

published. The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

Day and Date (Original)

Tuesday, February 20, 2018

Tuesday, February 27, 2018

Day and Date(Revised)

Tuesday, February 20, 2018

Tuesday, February 27, 2018

Filing of the draft letter of offer with SEBI Wednesday, March 7, 2018 Wednesday, March 7, 2018 Last date for a competitive bid Wednesday, March 21, 2018 Wednesday, March 21, 2018 Last date for SEBI observations on draft letter of offer (in the Wednesday, March 28, 2018 Tuesday, April 03, 2018 event SEBI has not sought clarifications or additional information from the Manager to the Offer) Identified Date* Tuesday, April 3, 2018 Thursday, April 05, 2018 Letter of Offer to be dispatched to shareholders Thursday, April 12, 2018 Tuesday, April 10, 2018 Last date for revising the Offer price/number of shares Monday, April 16, 2018 Thursday, April 12, 2018 Last Date by which the committee of the independent Friday, April 13, 2018 Tuesday, April 17, 2018 directors of the Target Company shall give its recommendation Date of publication of Offer Opening Public Announcement Monday, April 16, 2018 Wednesday, April 18, 2018 Date of commencement of Tendering Period (Offer Opening Date) Tuesday, April 17, 2018 Thursday, April 19, 2018 Date of Expiry of Tendering Period (Offer Closing Date) Friday, May 04, 2018 Wednesday, May 02, 2018 Last Date for completion of all requirements including payment Wednesday, May 16, 2018 Friday, May 18, 2018 of consideration

*Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer and Promoter and Promoter group shareholders of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer. OTHER INFORMATION 1. References to various dates as mentioned in PA/DPS/DLOF should be read as per revised activity schedule as mentioned above.

2. The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders

of the Target Company. 3. All the other terms and conditions remain unchanged

4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer

as laid down in Takeover Regulations. 5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of

Manager to the Offer.



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Website: www.saffronadvisor.com

Investor Grievance: investorgrievance@saffronadvisor.com SEBI Registration Number: INM 000011211;

Validity of Registration: Permanent

Contact Person: Amit Wagle/Shikha Jain



PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED

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Website: www.purvashare.com

SEBI Registration Number: INR000001112

Validity of Registration: Permanent

Contact Person: Rajesh Shah

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

(Signed by Mr. Ramachandran, for and on behalf of the Acquirer, holding Specific Power of Attorney dated December 27, 2017)

Place: Chennai Date: April 14, 2018 Sd/-